

34

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD.

O.A. No.117/97.

Date of order : 4.3.1997.

Between

Smt. P.Sujatha

.. Applicant

And

1. The Chief Postmaster-General,
A.P.Circle (Reptg.U.O.I.),
Hyderabad-500001.
2. The Supdt. of Post Offices,
Nandyal-518501.
3. Sri N.P.Muthyalappa,
Supdt. of Post Offices,
Nandyal-518501.
4. Kum. N.Narsamma,
D/o N.Narasimhulu,
C/o Sri N.Narasimhulu,
Employee,
PSC & KVSC Govt. College,
Nandyal-518501.
5. The Asst. Supdt. of Post Offices,
Nandyal RS,
Nandyal-518502.

.. Respondents

Counsel for the Applicant .. Shri C.Suryanarayana

Counsel for the Respondents 1, 2, 3 and 5 .. Shri N.R.Devaraj, Sr. CGSC

Counsel for the Respondent 4 .. Shri Y.Appalaraju

C O R A M

Hon'ble Shri Justice M.G.Chaudhari : Vice-Chairman

Hon'ble Shri H.Rajendra Prasad : Member(A)

Order

X Per Hon'ble Shri H.Rajendra Prasad : Member(A) X

The applicant, Smt. P.Sujatha, was provisionally appointed EDBPM, Kothapalli B.O. in Nandyal Division on 10.10.95.

2. A notification for the selection of a regular EDBPM was issued on 26.12.95, in response to which 10 candidates applied for the said post. The applicant was also one among them.

9/11

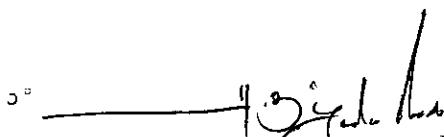
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(33)

3. The grievance of the applicant in the present O.A. is that her claim has been overlooked despite the fact that she is ^{unjustly} ^{that} best suited for the post and the respondents have unduly favoured Respondent No.4 on extraneous considerations in spite of the fact that the selected candidate does not possess adequate qualifications nor regular source of income, nor does she have any property in her name.

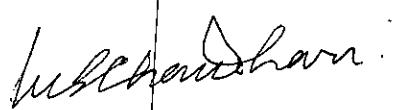
4. Pursuant to our direction dated 4.2.97 the official respondents have produced the relevant record which is perused and returned. After careful scrutiny of the material placed before us by Shri N.P.Muthyalappa, Supdt. of Post Offices, Nandyal Division, we are of the view that the allegations and doubts expressed by the applicant are unfounded in-as-much as the selected candidate possesses adequate property and has ^{scored} a regular source of income. More importantly, she has ~~got~~ ^{got} 408 marks in the S.S.C. examination whereas the applicant ~~has~~ ^{secured} ~~got~~ 339 marks. Thus the selection of Respondent No.4 is not, therefore, incorrect on any score. Incidentally, the fact that she belongs to S.C. community and has therefore been unduly favoured is not proved because she seems to have been selected on her own merit.

5. The O.A. therefore fails and is accordingly disposed of ^{dismissed and}
No order as to costs.


(H. Rajendra Prasad)
Member (A).

Dated: 4.3.1997.
Dictated in Open Court.

br.


(M.G. Chaudhari)
Vice-Chairman.

Deputy Registrar (D)

(36)

O.A. 117/97.

To

1. The Chief Postmaster-General,
A.P.Circle Union of India, Hyderabad-1.
2. The Superintendent of Post Offices,
Nandyal-501.
- 2a). The Asst. Super. of post offices. Nandyal RS, Nandyal - 502.
3. One copy to Mr.C.Suryanarayana, Advocate, CAT.Hyd.
4. One copy to Mr.N.R. Devraj, Sr.CGSC. CAT.Hyd.
5. One copy to Mr.Y.Appalaraju, Advocate, CAT.Hyd.
6. One copy to Hon'ble Mr.H.Rajendra Prasad, M(A) CAT.Hyd.
7. One copy to D.R.(A) CAT.Hyd.
8. One spare copy.

pvm.

26/3/97
I COURT

TYED BY

CHECHED BY

COMARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD
MEMBER(ADMN)

Dated: 4 - 3 - 1997

ORDER / JUDGMENT

M.A./R.A/C.A. No.

in
O.A.No. 117/97

T.A.No. (W.P.)

Admitted and Interim Directions
issued.

Allowed.

Disposed of with directions

Dismissed. and 2/0

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

p.v.m.

